THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, Shri K. R. Malkani — not present.

Let us now take up the Special Mentions. Shri Mohan Babu — not present. Shri Thangaraj Pandian — not present. Shri Sanjay Dalmia — not present.

Now, we shall take up the Maternity Benefit (Amendment) Bill, 1995. Mr. P. A. Sangma to move the motion for the consideration of the Maternity Benefit (Amendment) Bill, 1995.

SHRIMATI KAMI.A SINHA: Mr. Vice-Chairman, the Minister is not here.

SHRI JAGDISH TYTLER: He is not well.

THE VICE-CHAIRMAIN COURT SUR-ESH PACHAURI): We will take up the next Bill.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, we insist that the Order be struck down.

SHRIMATT MARGARFT ALVA: If this Bill is not moved, we will move the next Bill. What is the problem? He has not been feeling well. He has gone to the doctor. He will just be coming back.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): It is an important Bill. We your co-operation.

SHRI S. JAIPAL REDDY: This is an important Bill not only from your point of view but also from our point of view.

THE VICE-CHARMAN (SHRI SURESH PACHOURI): Okay, let us go to the next Bill. Mr. Jagdish Tytler to move the Bill.

THE NATIONAL HIGHWAYS (AMENDMENT) BILL, 1995

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Mr. Vice-CHAIRMAN Sir, I beg to move:

"That the Bill further to amend the National Highways Act, 1956, as passed by the Lok Sabha, be taken into consideration."

With your permission, sir, I would

like to say a few words while moving the National Highways (Amendment) Bill, 1995, as passed by the Lok Sabha. for consideration and approval. The activities of the National Highways and other matters connected there with are governed by the National Highways Act, 1956, (48 of 1956). The total length of National Highpresent is ways in the country at 34,058 Kms. Though the National Highway Network constitutes only about 2 per cent of the total road lengue in the country, it is carrying nearly 40 per cent of the total traffic carried by all categories of roads. In view of the constraint of budgetary resources and growing requirements of the Highway sector, there is need to augment resources through mobilisation of extra budgetary resources for proper development and of National Highway system. In this context, and in the background of the current environment of economic liberalisation, this Ministry has initiated a number of measures to explore the possibility of involving private sector participation in the highways sector. With this in view the Government has taken a number of measures like declaration of road sector as industry, relaxation of provision of the Monopolies and Restrictive Trade Practices Act, declaration of road sector as infrastructure and reduction of Customs duties on import of construction equipments. A number of private investors including foreign investors have shown interest in the proposals of the Government to open the road sector for private However, in the absence investment. provision in the of an enabling National Highways Act, 1956 to permit private participation it has not been possible to do so.

Under section 5 of the Act, it is the responsibility of the Central Government to develop and maintain in proper repair all National Highways. The Central Government may, by notification in the Official Gazette. direct that any function in relation to the development or maintenance of National Highways shall also be exercisable by the State Government or by an officer or authority subordinate to the Central Government or to the State Government. This provision does not empower the Government to allow private sector to develop and maintain National Highways Similarly, under section 6 of the Act, the Central Government can levy and collect fees for the use of ferries, permanent bridges, sections of National Highways, etc. It is necessary that a private party is allowed to collect such fee for services or benefits rendered by him. It is also necessary to authorise him to regulate traffic on the facility developed by him. It is also necessary that the Central Government may, through a mechanism, take suitable measures for the prevention of encroachment and misuse of National Highways and punish any found indulging in such activities.

It has now been proposed to add sub-sections 8A and 8B after section 8 of the Act. This will enable the Central Government:—

- (i) to enter into agreement with any person in relation to the development and maintenance of the whole or any part of a National Highway;
- (ii) to levy fees and authorise the person who has undertaken to develop the whole or any part of a National Highway to collect and retain such fee:
- (iii) to empower such person to regulate traffic on such National Highway in accordance with the

provisions of the Motor Vehicles Act, 1988; and

(iv) to provide for punishment for mischief by injury to such National Highways.

In the circumstances, I move the motion.

The question was proposed.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, we have to finish this Bill within an hour. Shri Maheshwar Singh, please

भी महेश्वरं सिंह (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदय, इससे पूर्व कि मैं इस पर चर्चा करूं, में एक बात श्रापके माध्यम से इस माननीय सदन में रखना ग्रत्यन्त महत्वपूर्ण चाहंगा कि यह एक विधेयक है । देखने में बहुत छोटा है लेकिन इसके दूरगामी परिणाम होंगे। यह जनमानस को प्रभावित करता है। इसलिए मेरा सुझाव रहेगा कि इस पर विस्तृत चर्चा के लिए समय रिखए । न जाने बिजनैस एडवाइजरी कमेटी ने किस प्रकार से केवल मात्र एक घंटा रखा है ग्रर्थात् हमें 5-7 मिनट मिलेंगे भीर इसके दूरगामी परिणाम होने वाले हैं । इसलिए मेरा सुझाव रहेगा कि इसको पोस्टपोन कर दिया जाए । श्रौर अगले सन्न में इस पर विस्तृत जर्चा होनी महोदय, यह बिल देखने में जरूर छोटा है, लेकिन इसके परिणाम बहुत दूरगामी होंगे, यह मैं कहना चाहता हूं।

श्री जगदीश टाईटलर : लोकसभा में तो ऐसा हुग्रा नहीं, ग्राप काम को क्यों रोकना चाहते हैं ?

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir this is a very important Bill. To spare just one hour for this Bill would not be correct. Of course, I am a Member of the BAC, I am as much a party as anybody else. It will no longer be National Highways, It will soon become multinational highways and the Minister was intelli-

gently frank enough to refer to it in his introductory speech as well. We, in India, will use these roadways and pay in terms of rupees, but the Nation will have to pay through its nose in dollars. Therefore, we have very profound, serious and wideranging reservations. Let the Minister talk to the leaders of various parties and convince them, although Standing Committee did not agree to this. In fact, there was a lot of protest in the concerned Standing Committee on this question. So, this is not...(Interruptions)...

SHRI JAGDISH TYTLER: I think the hon. Member is not aware of it. The Standing Committee has cleared it The Standing Committee had given two amendments and I have already brought these two amendments to the Lok Sabha

THE MINISTER OF STATE IN THE **PARLIAMENTARY** MINISTRY OF (SHRIMATI AFFAIRS MARGARET ALVA): Sir, I would like to respond to the hon rleader of the Janata Dal. (Interruptions) .. I just want mention that this is an item which was listed after the BAC had allotted time and I would like to say that it has been in the agenda of today as per the directions of the BAC. Sir. it would not be fair to say that, after a Bill approved by the Standnig Committee and the BAC has allotted time and we have listed it, it will not be taken up in the House. It is not possible to pass every legislation in consultation with every party and everybody....(Interruptions)...

SHRI S. JAIPAL REDDY: You are throwing open the national highways to the multinationals. If it is not important, then what is Important?

SHRIMATI MARGARET ALVA: Sir. this Bill was discussed in the Standing Committee in which all the par-Amendments were ties were present. suggested which have been accepted. The Minister has incorporated

amendments suggested by the Standing Committee. I think, an item listed should be discussed in the House and if you have any objection, you vote against the Bill. We cannot stop you, but you cannot prevent...

SHRI S JAIPAL REDDY: Now, the Labour Minister has come, we can go back to the Maternity Bill

SHRIMATI MARGARET ALVA: This has already been introduced. Let us finish it ... (Interruptions) ...

श्री संघ प्रिय गौतमः एजेंडा के मृताबिक बी०ए०सी० के फैसलें को सदन ने कई बार बदला है

The House is supreme... (Interruptions). .

SHRIMATI MARGARET ALVA: It has already been introduced...(Interruptions)....

श्री संघ प्रिय गौतम : ग्राप ग्रगर एग्री न करें तो हम एग्री क्यों करें ?

SHRIMATI MARGARET ALVA: I am very surprised to see this because I have discussed it with the leaders of the BJP in the morning and they said that they have no objection to the Bill being discussed in the House today. I have spoken to the Leader of the opposition...(Interruptions)... As the Chairman of the Standing Committee, Mr. Pramod Mahajan, himself approved this Bill.

श्री जगदीश प्रसाद माथुर : प्रदेश) : उपसभाध्यक्ष महोदय, श्रीमती मारग्रेट ग्राल्वा जी ने जो बात कही है, वह बिल्कुल सही है कि यह बिजनेस एडवायजरी कमेटी में तय हुआ है। मैं यह कहना चाहता हूं कि मैं ग्रौर मेरी पार्टी प्राइवेटायजेशन के विरोध में नही है, लेकिन हमारा खतरा वही है जोकि जय-पाल रेड्डी जी ने कहा है, लोक सभा में

जो बिल ग्रापने रखा उसके ग्राब्जेक्टिक्स में ग्रापने कहा था कि मल्टीनेशनल्स ने भी इंटरेस्ट दिखाया है, पर हमारे पास जो बिल ग्राया है उसमें ग्रापने ग्राब्जेक्टिक्स नहीं लगाए थे। यह स्वाभिवक है कि वह शामिल नहीं होते। तो हमको देखने के बाद लगा कि यह खतरा हमारे लोकसभा के मित्रों की निगाह में नहीं ग्राया हो। इसलिए में ग्राग्रह करना चाहूंगा कि ग्राज हमको सरकार यह ग्राश्वासन दे महोदय, जापान ये बना रहे हैं, बनाएंगे ग्रौर चले जाएंगे लेकिन खतरा यह है कि वह पर्मा-नेन्टली यहां रहेंगे, उनके नेशनलिस्ट्स यहां रहेंगे, किराया वसूल करेंगे ग्रौर हमेशा के लिए रहेंगे?

इसलिए मेरा श्रनुरोध हैं कि मंत्री जी हमें श्राप्त्वासन दें कि हम विदेशी निजी उद्योगों को यह नहीं देंगे तो ग्रच्छा होगा । श्राप इन खतरों को दूर कर दीजिए ।

श्री जगदीश टाईटलर: ग्राप बैठिए, में जवाब देता हूं, महोदय, कल जब इस पर डिस्कशन हुमा तो म्रभी रेड्डी साहब ने जो बात कही, माथुर साहब ने कही ग्रौर ग्रन्य सदस्य ने कही ग्रौर उन्हें यह लगता है कि मल्टी-नेशनल्स कंपनीज ग्रा जाएंगी भ्रौर पता नहीं क्या हो जाएगा? में यही चाहता हूं कि इस बिल के ग्रंदर जब डिसक्शन हो, उसमें आपके यह सवाल चाहिए ग्रौर हम इसको... to your satisfatcion, keeping the nations' interests at heart and this Bill will be passed only when I have given fully satisfactory answers.

श्री जगवीश प्रताद माथुर : एसोरेन्स हमको चाहिए ।

श्री जगदोश टाईटलर: यें ग्रापको जवाब दूंगा ।...(व्यवधान)...

श्री जगदीसं प्रसाद माथुर: हमको आपकी देशभिक्त पर बिल्कुल संदेह नहीं है, लेकिन यह निगाह से नहीं निकलना चाहिए। हम श्रापसे ग्राश्वासन चाहते हैं।

जपसभाष्यक (श्री सुरेश पचौरी) माथुर साहब, ग्राप बैठिए ।

श्री जगदीश टाईटलर : मैं तो चाहता हूं कि आप मुझसे यह सवाल उठाएं और मैं आपको जवाब दे सकूं।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : श्री महेश्वर सिंह ।

श्री संघ प्रिय गौतम (उत्तर प्रदेश):
उपसभाध्यक्ष महोदय, एक मिनट। देखिए,
हमारे संदेह की पुष्टि कैसे होती है?
यह जो रेड लाइन बसें चल रही हैं,
यह रोजाना ग्रादिमिशों को मार रही हैं,
लेकिन फिर भी उनके परिमट बढ़ते चले
जा रहे हैं। हमारी शका इसी तरह से
बढ़ती है।

उपसभाध्यक्ष (श्री मुरेश पत्नौरी) : बस, श्राप खतम कीजिए ।..... (व्यवधान) ...

श्री संघ प्रिय गौतमः मैं एक लाइन में भ्रपनी बात कहूंगा । . . (व्यवधान) यह पैट्रोल पम्प बनाए हैं सड़कों के किनारे, तो रोड घिरती चली गई । . . . (व्यवजान) . . .

SHRIMATI MARGARET ALVA: Let them speak on the Bill.

श्री महेश्वर सिंह : उपसभाध्यक्ष महोदय, यह जो विधेयक मंत्री महोदय ने चर्चार्थ इस माननीय सदन में प्रस्तुत किया है, मैं उसके संदर्भ में बोलने के लिए खड़ा हुआ हूं । जैसा कि मैंने पहले निवेदन किया था, यह विधेयक देखने में बहुत छोटा है, लेकिन इस विधेयक के दूरगामी परिणाम होंगे । दूसरा, जैसा कि यह सर्वविदित हैं, इस देश में यातायात का मुख्य साधन भूतल परिवहन है, इससे जनमानस जुड़ा हुआ है और इसलिए इस प्रकार के विधेयक को पास करने में हमें जल्दबाजी

[क्षी महेश्वर सिंह]
नहीं करनी चाहिए । इस पर विस्तृत
चर्चा करनी भ्रावश्यक है । इतना में जरूर
कहंगा ।

उपसमाध्यक्ष (श्री सुरेश पचौरी): स्राप बिल के बारे में बोलिए।

श्री महेश्वर सिंह: जहां तक सड़कों के निर्माण ग्रीर रख-रखाव का संबंध हैं, एक बार नहीं, इस माननीय सदन में माननीय सदस्य भ्रनेकों बार भ्रपनी चिंता व्यक्त कर चुके हैं और यह हमेशा चर्चा का विषय रहा हैं। हमेगा सरकार की भोर से एक ही उत्तर मिलता रहा है कि धनाभाव के कारण सडकों के पर अधिक उचे नहीं किया जा सकता। जहां तक निजीकरण का संबंध है उसका हमारा दल विरोधी नहीं रहा है, निजी-करण के हम पक्षधर हैं, लेकिन निजीकरण सेलेक्टिव होना चाहिए निजीकरण देश के हित में होना चाहिए श्रौर इस चीज को स्ति-श्चित करना चाहिए निजीकरण करते समय कि कहीं हम देश के हितों को तो नहीं बेच रहे हैं। यह सुनिश्चित करना ग्रत्यन्त भ्रावश्यक हैं।

महोदंय, इस विधेयक के क्लाज 8-ए(1) की ग्रोर मैं ग्रापके माध्यम से मंत्री महोदय का ध्यान ग्राकृष्ति कराना चाहुगा जिसमें उन्होंने कहा र्ी---

"Notwithstanding anything contained in this Act, the Central Government may enter into an agreement with any person in relation to the development and mainteance..."

यह "एनी परसन' शब्द पर मुझे आपित है और यह आपित इसलिए है कि मंत्री महोदय ने जो उद्देश्य यहां रखे हैं इस विधेयक में, उसमें उन्होंने यह स्थाप्ट स्त्रीकार किया ै, नैं वह शब्द यहां कोट करना बाहूंगा । उन्होंने यह कहा हैं—

"...number of private investors, including foreign investors, have

shown interst in the proposal to open the road sector to private investment..."

इसका ग्रथं स्पष्ट है कि ग्राप इसमें विदेशी कंपनियों, बहुराष्ट्रीय कंपनियों को सड़क के निर्माण कार्य में, स**ड**क सेक्टर में लाना चाहते हैं। मैं सरकार से जानना चाहुंगा कि क्या ग्रापने 50 वर्ष के शासन काल में इस देश को इतना निकम्मा कर दिया है कि ग्रब सडक निर्माण के लिए भी ग्रापको विदेशी श्रौर बहुराष्ट्रीय कप-नयों पर निर्भर करना पड़ रहा है ? क्या देश में इस प्रकार के उद्योगपति नहीं हैं कि जो सडकों का निर्माण न कर सकें ? मैं इस बात को मानना हूं ग्रापके पास **धनाभाव है, लेकिन देश में** इस प्रकार के धनाढय व्यक्ति, इस प्रकार की कंपनिया हैं, जो सडक का निमिण कर सकती हैं। फिर ग्राप विदेशी कंप-नियों की ग्रोर क्यों बढ़ना चाहते हैं ? यह मैं ग्रवश्य मंत्री महोदय से जानना चाहंगा ।

महोदय, ग्राज ग्राप विदेशी कंपनियों को सड़क के निर्माण में लाना चाहते हैं, यह बात समझ में नहीं म्राती । पूलों के निर्माण की बात समझ में त्राती है कि उसमें कुछ तकनीकी कारण रहते हैं। जहां बड़े-बड़े पुल बनते हैं वहां ग्राप इस कंपनियां लाएं । प्रकार की उसमें हमें ज्यादा ग्रापत्ति नहीं होगी, लेकिन ग्रब ग्राप साधारण सङ्क का निर्माण ही नहीं बल्कि मेंटेर्नेंस के लिए भी विदेशी कम्पनियां लाना चाहते हैं, धन्य है ग्रापकी बुद्धि कि कहां ग्राप इस देश को लेगए कि 50 साल में यह स्थिति आई कि आज आप सड़क निर्माण हेतु भी विदेशी कम्पनियों पर निर्भर होना चाहते है। तो, महोदय, मुझे **इस जात** पर स्रापत्ति है।

ैं दूसरे, "एनी पर्सन' स्रापने सब्द कहा है । मैं मंत्री महोदय से इस "ऐनी पर्सन" शब्द के बारे में जानना चाहूंगा कि भ्राखिर इस "ऐनी पर्सन" का क्या अर्थ है ? क्या ग्राप स्वतंत्र रहेंगे कि देंड The National Highways (Amendment)

होंगे इसके लिए या जित मर्जी व्यक्ति को स्राप यह काम दे देंगे ? स्रगर इस प्रकार से ग्राप छूट चाहते हैं कि ग्रापके अधिकारी जिस मर्जी विदेशी कम्पनी को या व्यक्ति को बुलाकर यह काम दे देंगे, तो यह उचित नहीं होगा । स्राखिर कम से कम कहीं टेंडर होंग़े क्या ? इसका क्या मायदंड होगा, किस प्रकार क्राय काम देंगे, यह बात स्रब्ट होनी चाहिए। जहां तक "ऐनो पर्सन" शब्द का संदर्भ है, मैंने ग्रौर मेरे कुछ साथियों ने इसके लिए अमेंडमेंट भी दों है कि "ऐनी पर्सन" के स्थान पर ग्राप "सिटिजन" शब्द डाल दें, वह उचित रहेगा । ऋगर ग्रान "सिटिजन" शब्द डालते हैं तो यह तय हो जाएगा कि कम से कम देश के वासी ही सड़कों के निजी क्षेत्र के कार्य में काम करेंगे। यह मेरा अमेंडमेंट है और साथियों को भी हैं तो उस पर भी मैं इसके साथ ही बोलना चाहंगा ।

महोदय, इसी क्लाज 8 के सब-क्लाज (1) में ब्रापते कहा है कि डेबअपतेंट ब्री : मेंटेनेंस, भर्यात् विकास भ्रौर रख-रखा। के लिए भी ग्राप सड़कें उन लोगों को देंगे । तो मैं यह जातना चाहूंगा कि इन सड़ को के निर्माण पर प्राज तह जा कुछ भारत सरकार का पैसा लाग है, उनका क्या होगा ?

भीजगदीश टाइटलप: नई सड़कें हैं।

श्रोमहेश्वर सिंहः अपने जवाब में श्राप बता देना।

श्री जगदीश टाइटलर : ग्रब नई सड़ ह वनेगी तो...(ब्यवधान)...

श्रो महेरवर तिहः मेंटेनेंस में नई सड़क की बात नहीं आती । मेंटेनेंस और विकास म्राप कहते हैं तो इसका म्रर्थ यह है कि जो ग्रालरेडी बनी हुई सड़ हैं हैं, उन हो भो ग्राप मेंटेनेंस के लिए दे देंगे । तो ग्राखिर जो आपने खर्च किया या जो सड़क अध्री पड़ी है या जो भ्रापकी इन्वेस्टमेंट है (व्यवधान) . . .

श्री जगदीश टाइटलर: स्राप सवाल उठाइए, मैं जवाब दे द्ंगा ।

श्री महेश्वर सिंह: जी, मेरी शंका का समाधान ग्राप ग्रपने जवाब में कर दोजि-एगा । तो जो ग्रापने ग्राज तक इन सड़कों पर खर्च किया हैं, उसमें ऋषिका हिस्सा कैसा होगा, किस प्रकार से **अप्रका**र रिटर्न मिलेगा, इस शंका का भी समाध्नन की गिए और ग्राग कह रहे हैं कि 'मेंडेनेंस ग्राग उन सड़कों के जिए कह रहे हैं जो कि निजी क्षेत्र में जाकर निर्मित होंगी, लेकित जो ग्रांतरेडी बनो हुई हैं, उतका भी मेंटेनेंस ग्राप कराना चाहते हैं, तो हमें इस परभीस**ा ग्रा**क्तिहैं।

ग्रापने यह भी इसमें कहा हैं, सबब क्लाज (2) में कि :---

"Notwithstanding anything contained in section 7, the person reherred to in sub-section (1) is entitled to collect and retain fees at such rate, for services or benefits rendered by him as the Central Government may, by notification in the Official Gazette, specify having regard to the expenditure involved in building, maintenance, management and operation of the whole or part of such national highway, interest on the capital invested, reasonable return, the volume of traffic and the period of such agreement."

यह ज्ञापने इसकी सब-क्लाज (2) में कहा हैं । तो इससे कुछ प्रश्न उक्त हैं कि ग्राखिर ग्राप यह जो फीस सेने का **प्रधिकार उन कम्पनीब को दे रहे हैं या** उस व्यक्ति को दे रहे हैं जो सड़क बनाएगा, तो इसके मापदंड क्या होंगे ? किस दर से वह फीस लगाएगर ? कब तक लगाता रहेगा? यदि ग्राज वह सङ्क का निर्माण करे तो क्या सारी उन्प्र ही वह कीस **ले**ता रहेगाया इसकी को कालावधि रहेगी कि कितने नक उसकी श्राय होगी तो उसके बाद वह स्वतंत्र हो जाएगी ? क्योंकि जैसे पूलों का निकाण

(श्री महेश्वर सिंह)

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हैं, पूलों के निर्माण पर जब टाल टैक्स लिया जाता हैं भ्री जब उसकी कीमत पूरी हो जाती है तो सरकार स्वेच्छा से उस टाल-टैक्स बैरियर को हटा देती हैं, लेकिन यहां तो ऐसा। लगता हैं कि एक बार जो सडक बना लेगा वह जीवन भर उस सड़क से पैसा कमाता रहेगा । श्रगर उसका पैसा पूरा भी हो जाए, उसका इंटरेस्ट भी पूरा हो जाए, उसके बाद भी कमाता चला जाएगा । तो मैं यह भी श्रापसे जानना चाहंगा कि इसके लिए भी कोई ग्रापने समय रखा है कि किस समय तक वह पैसा लेता रहेगा ? इसरे. यह फीस किन-किन लोगों से लेंगा ? जैसा मैंने शुरू में कहा कि जहां तक सड़कों का संबंध है, यह मामला जन-मानस से जुड़ा हैं। ग्रब सडकों का इस्तेमाल हर व्यक्ति करता हैं-गरीब से लेंकर ग्रमीर पैदल चलने वाला व्यक्ति भी इस्तेमाल करता है, ठेले वाला भी उस पर चलता है, साइकिल वाला भी चलता है. गाय-भैंस भी चलती हैं ग्रीर श्रापके गधे भी चलते हैं। तो क्या ग्राप सबसे टैक्स लेंना शुरू कर देंगे या किसी को छट भी देंगे ? (समय की घंटी)

यह भी स्पष्ट होना चाहिए कि भाखिर यह फीस लेने का अधिकार आप किस-किस को दे रहे हैं ? (समय की घंडी)-

सर, एक श्रंतिम पोइंट हैं। मैंने पहले ही कहा... (व्यवधान) मेरी एक श्रौर शंका है उसका भी समाधान कर दीजिए। उदाहरणत्, कोई मल्टीनेशनल कम्पनी ग्राखिर किसी सड़क पर सौ करोड़ रुपया लगाती है। फीस के माध्यम से उसको श्राय शुरू हो जाती है। ग्राय के रूप में जो उसको पैसा मिलेगा क्या वह इसी देश में रखेगा या ग्राप यह भी उसको ग्रधिकार देंगे कि उसको फारेन करेंसी में परिवर्तित करके ग्रपने देश ले जाए ? यह स्पष्ट होना चाहिए ग्रगर वह इस प्रकार से करेगा (स्यवधान)

श्री दिग्वियनय सिंहः वह तो ले जाएगा।

श्री महेश्वर सिंह: तो यह स्पष्ट करें मंत्री जी ?

श्री दिग्विजय सिंहः सरकार की पालिसी है, यह क्या स्पष्ट करेंगे।

श्री महेश्वर सिंह: मंत्री जी स्पष्ट करें कि जो ग्राय उसको मिलेगी, वह उसको क्या इस देश में ही इंवेस्ट करेगा या बाहर ले जाएगा ? जब तक इन प्रश्नों का उत्तर नहीं मिलता है तो इस प्रकार के विधेयक का; मैं क्षमा चाहंगा हम लोग समर्थन नहीं कर सकते । मैं फिर स्पष्ट करना चाहुंगा कि जहां तक निजी-करण का संबंध है, हम उनके विरोधी नहीं हैं । लेकिन निजीकरण के नाम पर श्रगर श्राप इस देश को बहुराष्ट्रीय कम्प-नियों के पास गिरवी रखना चाहेंगे तो उसका हम सदैव विरोध करेंगे । इन्हीं शब्दों के साथ, में अपनी बात समाप्त करता हूं श्रौर मुझे श्राशा ही नहीं बल्कि पूर्ण विश्वास हैं कि मंत्री महोदय जब उत्तर देंगे तो जहां उन्होंने भ्राक्वासन दिया हैं, जो प्रश्न मने उठाए हैं, उन सबका एक-एक करके विस्तत उत्तर देंगे। धन्यवाद । .

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Jaipal Reddy, do you want to speak on this Bill?

SHRI S. JAIPAL REDDY: Yes; why

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Okay; I will call you when your turn comes. Shri Kishore Chandra Deo.

SHRI V. KISHORE CHANDRA S. DEO (Andhra Pradesh): Mr. Vice- Chairman, Sir, after all, this is a Bill which relates to upgradation of highways, providing better facilities for communication between different parts of the country.

SHRI S. JASPAL REDDY: By whom?

SHRI V. KISHORE CHANDRA S. DEO: First of all, we must decide whether we want roads, or, we do not at all want roads.

SHRI S. JAIPAL REDDY: By whom? You also decide that.

SHRIMATI KAMLA SINHA: Mr. Deo. what do you mean by 'upgradation'?

SHR1 V. KISHORE CHANDRA S. DEO: Also taying new highways. (Interruptions). 'Upgradation' means widening. ... (Interruptions).

MISS SAROJ KHAPARDE: What is this interruption from that side?

SHRI DIGVIJAY SINGH: It is a friendly interruption.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please continue, Mr. Deo.

SHRI V. KISHOR CHANDRA S. DEO: 'Upgradation' means—the dictionary explains it very well—widening, strengthening, lengthening, etc. These constitute the meaning of 'upgradation', as I see it.

The thing is, Mr. Vice-Chairman, keeing in tune with the latest fashion—fashions keep changing with the seasons—my friends on the other side would like to associate everything with the coming in of multinationals, with a foreign hand or with a foreign element; everything right from the soft drinks to the laying of roads.

Well; one has to be practical. First of all, we must appreciate the fact that it does cost quite a lot of money to lay roads. Mr. Vice-Chairman, the load on transportation has been increasing very, very rapidly in our country. In fact, the road traffic has taken up a larger share of the rail traffic because it is most convenient for people. It is also a sign of progress and dveelopment, Still, there are a lot of interior areas which do not

have proper roads. But the question is. you need to have money to lay roads. Can you do without roads, or, should you look at the other options for the purpose of laying roads? That is the basic question. If you do not want to have roads, if you want your donkeys to trudge along the dusty roads which have exited for centuries, if you are satisfied with your muies, or, with your horserides and camel-rides, it is all right: we do not have any quarrel with you at all. But if do want to provide better communication facilities, you have to think of the ways and means by which you can provide better roads, by which you can strengthen your transportation sysytem. That is where the question of raising funds arises. Now. Mr. Vice-Chairman. I am aware that in many States which cannor afford laying of roads or construction of bridges, they have given it to private agencies, private authorities, who collect a toll. They have a check-post kind of a thing. Based on the amount of vehicular traffic that goes across the road or the bridge. I think, there is some way by which they make calculations taking into account the cost, the profit, the interest and everything else. They give this contract for a specific period of time. Mr. Jaipal Reddy knows that this process is being followed even in our State, Andhra Pradesh

Now, we have to do this for highways also. Can a highway be afforded by a single, private individual? It needs a large amount of invesment. Hence, I presume, this Bill is being brought in. These contracts will be given on a similar basis so as to enable us to have better communication facilities in the country. I do not know why my friends are raising such a hue and cry about it.

Mr. Vice Chairman, even China, a country which is very well known for having built the Great Wall running for thousands of miles, which is one of the Wonders of the World, has opened its doors to various agencies to go and build roads there. I do not know why we should have any objection to something which is for a genuine cause like this. If

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You are really concerned about rural areas, about the poor people living backward regions, then you have to find ways and means for them to communicate. Neither can your industry nor can your agriculture develop without a proper communication system. To have that, we need money. This Bill has been brought in for that purpose. My friend, Mr. Jaipal Reddy, will appreciate that once you lay roads that investment is not "hot money" which can be taken away. The roads cannot be lifted and taken away. After all, the infrastructure is there for you. The person who invests in them, will do so not for nothing. He has to get some returns out of them. That will be negotiated by Government or its committees or its agencies to see that a proper deal is struck.

Therefore, Mr. Vice-Chairman, I think it is in the fitness of things. In view of the present situation, with the deterioration in our road and in our communication system and with the damages that are caused during floods, cyclones and rains, it is not possible for the Government, with its present resources probably, to embark upon more ambitious programmes as far as communications are concerned.

I think it is rather amusing to find my friends from the other side, seeing an wil design or a sinister design in everything that the Government does, including laying of roads. I sincerely hope that they will understand the practical problem. In the larger interest of the people in various parts of the country, who need these facilities, I support this Bill.

Thank you, Mr. Vice-Chairman.

SHRI S. JAIPAL REDDY Mr. Vice-Chairman, at the outset, I must confess that today I am speaking without any prior preparation. I am one of those who believe that Bills of this kind do need an in-depth study. I feel guilty to

the charge that I have not made an in-depth study of this.

I must also plead guilty to another thing. I am a Member of the Business Advisory Committee. I was present at that moment. I was surely absent-minded. Therefore, this Bill was given one hour's time.

Be that as it may, I must go on cord with my gut reaction. Mr. Kishore Chandra Deo is a good friend of mine. He is a very experienced and senior parliamentarian, but, I am surprised to notice his naivety. He does not see anything harmful in this Bill. Our BJP friends have welcomed privatisation. I am not one of those who adopt a doctrinaire approach. I am not for privatisation. We will have to adopt an empirical approach in this matter. But, what the Minister is trying to do through this Bill is not to get the roads privatised, but to get the construction of roads transferred to the multi-nationals. They will no longer be national highways, Mr. Vice-Chairman, they will be multi-national highways. And the Government has already appointed a Committee and the multinationals have approached it. They have asked for 16 per cent guarana la Enron. Enron is the teed return ideal to which the Minister is getting irresistibly drawn. I can understand his fascination for Enrons, but how does the nation stand to gain? Mr. Kishore Chandra Deo was trying to make out as though anybody who opposed the Bill is opposed to the construction of roads in this country. Therefore, I can only charge him with naivety; I cannot charge him with knavery.

Mr. Vice-Chairman, Sir, they are talking of funds. Let us take the power projects. We have seen in the case of every power project, the power projects were over-envoiced ranging from 30 per cent to 40 per cent, which was less than the investment that was supposed to be made by the multi-nationals. The remaining money is being raised from the Indian capital market, poor as it is.

The remaining money will be raised from the I.D.B.I., I.C.C.I., I.F.C. and what have you. Don't you understand, Mr. Kishore Chandra Deo that capitalism is one where without capital you run the whole thing?

We are not opposed to the entry of multinationals per se. There are certain areas where we need the multi-nationals, we need their technology, but this is not an a area where technology is required. Our country does not lack in technology If you have flyovers all over Delhi built in early 80s,...

SHRI SURINDER KUMAR SINGLA: These you were opposing earlier.

SHRI S. JAIPAL REDDY: I opposed because, for me Delhi is not India. For you Delhi is India. That is the problem. For me, my village is India. For you Delhi is India. That, is the difference between you and me. I continue to oppose that. Let me tell you I am unrepentant in retrospect. I am alarmed, amazed and anguished at this uneven and unplanned growth of Delhi. The same thing will happen to roads.

Now, some multi-national companies will pick up somebody here. I know my BJP friends have tabled an amendment saying the word 'person' must be replaced by 'Citizen'. Though I laud their intention. I am also surprised simple-mindedness. After all we have citizens and citizens. There are ever so many citizens, who are ready to become— I am sorry to fall back upon-Mildewed Marxian phraseology—compradore agents. Multi-nationals, who are landing here, will find any number of citizens to be and this Government come partners will enter into deals with the so-called citizens, who will be minor partners of the multi-national companies. None them will be interested in maintaining the roads, which have been built up with the blood, sweat and tears of the people of India. They will go in for new roads. There is that miniscule elite section in this country which will buy

Mercedes Benz and BMW. How will they iravel? They cannot travel on these wretened national highways. They need separate roads—Autobahns, international express highways, super-express highways. And these Merceden Bens-wallahs will find their roads. They will live in a different country within our country. They will not live in our colonies; they live in our areas: they will not live in our hotels; they will not travel on the roads. You are developing a new country within our country which belongs to this miniscule elite minority. The rich people will use these and will pay to the multinational companies in rupees. But when these companies make roaring profits, they don't use your rupees here. They want to get their money in their currency. Can you deny them that privilege? You cannot because if they make the investment, naturally they would like to take away the profit in foreign exchange. That means, Indians will travel on these roads and pay in rupees to the agencies or the Government, as the case may be, and the nation will have to pay through its nose in Dollars... (Time bellrings)..

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Your party has been allotted seven minutes.

SHRI S. JAIPAL REDDY: It is not a question of party's time.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The allotted time is seven minutes.

SHRI S. JAIPAL REDDY: I don't want to speak. Mr. Vice-Chairman, I would like to tell the Minister, I would like to warn the Government, I would like to go on record for the sake of posterity and history that we protest against this Bill. We will go out of this House. You pass the Bill. (Interruptions).. Normally I don't lose temper. Mr. Vice-Chairman, Sir, I am sorry I have lost my tember because you know that my blood is boiling. I appreciate that our Minister is very cold-blooded. I wish I could be-

[Shri S. Jaipal Reddy

come one... (Interruptions)... He is very cold-blooded but I wish I could become one.

SHRI JAGDISH TYTLER: Mr. Vice-Chairman Sir, let him not have his blood boiling unnecessarily. Yesterday also prominent leaders of his party did raise quite a number of questions. I think they have raised most of the questions on the basis of disinformation. I had replied to their questions. So, I would ask him to take it coolly and ask me questions. I do not want him to have his blood boiling because I am concerned about his health.

SHRI S. JAIPAL REDDY: I know Mr. Tytler's great personal affection for me. I reciprocate it.

Mr. Vice-Chairman, You will kindly recollect that I had raised similar questions twice when power contracts were being entered into. At that time, Mr. Salve cocked a snook at my objections and treated them with contempt. Now, he knows what has overtaken him. So, I don't want a similar fate to overtake my good friend, Mr. Jagdish Tytler. I am really concerned about his political health; and he is concerned about my personal health There will number of contracts to be struck through MOU route the point is this whether the Minister would assure this House that foreign companies will not be permitted in the road sector and profits will not be allowed to be repatriated in foreign exchanges... (Interruptions) ...Indian Private companies also can raise money through financial institutions, through capital market. If the Government of India, if the State Governments cannot do it. I can appreciate that point. We are all competing in populism. We are not able to spare money for capital investment. I appreciate that larger point. Then, allow the Indian companies to raise the money in private capital, to raise the money through financial institutions. Why do you want the mul-

tinationals to do it? ... (Interruptions)... The point is, first you try. You have not tried. You are proceeding on the postulate that Indian companies will fail. Will the Minister tell us that these multinationals will not raise money in the Indian capital market? ... that they will not raise loans from the Indian financial institutions? Will all the investments be made in foreign exchange? Let them make 100 per cent investment. They will not. The Minister will not assure us He knows what is to happen. We also have some idea as to what is to happen? This House and we have been taken by surprise. All the same, we must protest against this entire method. Mr. Vice-Chairman, ours is a country of continental size. Whatever liberalisation of the economy that you may embark upon, our export-earning potential is basically limited. You will land the country in a foreign exchange crunch of unmanageable magnitude in the years to come with this kind of a policy. For example, there is no import elasticity. Certainly we need to import petroleum products. But that does mean that we should get ourselves saddled with all kinds of burdens and obligations. I request the Minister not to rush through this Bill. Let him take the whole nation into confidence. Let him not go by the numbers in the house that may happen to be present at this point of time. If he does so, then he will be doing a great harm to himself and to the country.

SHRI RATNA BAHADUR RAI (West Bengal): Mr. Vice-Chairman, Sir. this Bill is nothing more than another manifestation of the bankrupt policies of the Central Government. It is a manifestation of its utter failure in the vital sectors of the country like roads and National Highays. The logical conclusion of its failure has been the naked surrender to the private investors whether Indian or overseas. So is the case with this sector too. To put it the otherway, it is only! a follow-up action of the GATT

Agreement which we have signed so thankfully, knowing full well that the inclusion of vital sectors like transport and services within the purview of that will not be good. As per entry 23 of the Union List in the Seventh Schedule under Article 246 of the Constitution, National Highways fall under the purview of the Central Government. It is their bourden duty obligation to look aftor matters relating to development, repair and maintenance of National Highways. Like many other sectors, this sector has been a victim of their utter negligence and incompetency. When we glance through some data, we find that the National Highways constitute only two per cent of the total road network in the country.

In 1951, i.e., 44 years ago, the length of our National Highway was 21,440 kilometres and now, that stands at 34,058 kilometres, just an increase of 12.618 kilometres during the past four and a half decades. And this two per cent of the road network is to carry 40 per cent of the road traffic. The volume of road traffic has jumped to more than 50 times since 1951. In 1951, the number of vehicles was a little more than 3 lakhs which has gone up to 2 crores and 53 lakhs at present. And what is the expenditure on the development and maintenance of these National Highways? Only 40 per cent of total revenue collected from the roads is allocated which is not able to meet even the expenditure on the maintenance of roads. The Budget allocation for National Highways is progressively declining since the First Five-Year Plan. It was 1.4 per cent of the total Plan outlay. Now, that is, for the Eighth Five-Year Plan, it has come down to 0.57 per cent. This has naturally pushed the National Highways to a deplorable condition.

It is said that the estimated cost of the development and maintenance of the existing National Highways,

construction of National Highways of a distance of 32,000 kilometres and Expressways of 10,000 kilometres is Rs. 1,62,100 crores... it will cross 1,62,100 crores of rupees. Now the Government has brought this Bill to facilitate the participation of private investors in this sector, but this process had already been started in 1987. It seems that through the provisions of the Bill the Government is going to delegate powers to private investors in the regulation of national highway traffic, etc. In this respect what would be the fate of common commuters? I have raised this question also in the Standing Committee meeting, Private investors will come only for profit and levy accordingly some fees on the users of vehicles and the users of vehicles will get their share from the passengers, making the common people the ultimate victims of privatisation. Will the Government impose certain conditions on private investors to that they do not levy unreasonable fees? Who will monitor whether the private parties are fulfilling their commitments properly or not? In this respect I want to draw the attention of the house to the possibility of implications arising out of the conferment of powers on private parties. These powers are given to them to regulate and control the vehicular traffic in accordance with the provisions of the Motor Vehicles Act, 1988. Sir clauses 67, 104, 112 113 114 115 116 117 138 140 141 146 183 and 184 have already been inserted in the provisions of the modified Act to control road transport and other related matters. In the end I again reiterate as my hon. friend has done, that national highways should be taken as a social obligation. Our Government is shirking from its responsibility. That is why I am unable to support the Bill. So, I oppose it. Thank you.

श्री नारायण प्रसाद गुप्ता : उप-सभाध्यक्ष महोदय, यह विधेयक बहुत महत्व का हैं, ग्राप ग्रपनी तरफ से टाइम थोड़ा रिलेक्स कीजिए ग्रीर इस पर बहुस होने वीजिए

0.3.

उपसभाध्यक्ष (श्रो सुरेश पचौरो) : जितना समय एलाटेंड हे, हर वक्ता के लिए उंससे ज्यादा समय दिया जा रहा हैं।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Vice-Chairman, Sir the National Highways (Amendment) Bill is being brought before us to give some powers to the Government for entering into an agreement with private parties and authorising them to levy and collect tees. Under the rules they will have powers even to regulate the traffic. Sir, in the First Five Year Plan the percentage of allocation for highways was 1.4 in the Eighth Five Year Plan it was 0.6 per cent. Sir, in the Eighth Five Year Plan the Working Group proposed to allocate Rs. 6.067 crores for this. Subsequently it was revised to Rs. 7,730 crores What amount did the Planning Commission allocate? The Government is now saying that improvement of infrastructure important; we must see that it should be developed; that is why we have taken more care of it than any other sector. All these things now they are saying, but in the Planning Commission they were able to get only Rs. 2,600 crores. The Planning Commission has allotted only Rs. 2,600 crores, instead of Rs. 7.730 crores. The issue is whether the Planning Commission has failed to go deep into this problem or whether the Transport Ministry has failed to convince the Planning Commission. Apart from this, we had a plan for nearly 66,000 kilometres of National Highways 2000 A.D. Even then it will come to only 2 per cent of the total road network. But we have been able to construct only 4,000 kilometres in the last fourteen years (Time bell rings). The fact that we have been able to construct only 4,000 kilometres in the last fourteen years shows how much importance the Government of India has given to this infrastructure sector.

Sir, previously there was some cess on petrol consumption. It was nearly 20 per cent in 1931. It came down to half per cent in 1987. A Resolution on the question of collection of a cess of 5 per cent was passed in both the Houses. I would like to know whether the Government has taken any decision in this regard. I would like to know whether Resolution passed in both the Houses is mandatory or recommendatory. According to the Attorney-General, it is recommendatory. According to us it is mandatory. When we feel it is mandatory, why has the Government failed to collect a cess of 5 per cent as per the Resolution?

Sir, they leave these things to the private sector not because urgency. This is a policy. The reasons which the Government is giving to the Parliament, are not the real reasons for doing this. For example, the Customs duty has been reduced in this year's Budget. It is not for giving any benefit to the people. Once the country becomes one of the signatories of the World Trade Organisation, whether it is willing or not .. (Time bell rings)... according to the agreement, it is reluctantly forced to reduce the Customs duty. It is forced to reduce the Customs duty to 40 per cent, if it is more than 40 per cent. If the Customs duty is within 25 per cent to 40 per cent, it is forced to reduce it to 25 per cent. You have already agreed to it. Therefore, you have done it. It means, more or less, you have succumbed to the pressures exerted by the World Trade Organisation, the western countries, developed countries. But what you are telling the Parliament is that you have done all the things to develop industry. (Time Bell)... Please give me two minutes more, Sir. If you give it to the private sector, the private sector would not do it as a social Our country is not a obligation. developed one. Our country's entire economy rests on agriculture. Agriculture is the backbone of the country Unless this road transport facility is available to the villages, no improvement can take place in any sector.

Therefore, social obligation compared to other sectors is very essential in this particular area. When it is so, why do you decide to give this to the private people? Do you think the private people would do it as a social obligation? No; never. They will only go there where they will get benefit. If they go only there where they get benefit, what I feel is this that the urban areas, from where they get benefit, will develop and the villages will remain as they are. Therefore, I feel you are dividing the country.

SHRI JAGDISH TYTLER: Nobody is stopping you... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: You take Civil Aviation. You take any department. The natural philosophy is that private people would go in only for profit. Only the Government sector will go in for social obligations. What you have decided is against the social obligation and you are violating the principle enunciated by Pandit Jawaharlal Nehru. Your party is totally deviating from the policy which was pursued for the last forty years.

SHRI JAGDISH TYTLER: You please go through the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PAČHOURI): Please conclude

SHRI S. VIDUTHALAI VIRUMBI: Yes, I have gone through the Bill. After going through the Bill, I feel it is not going to benefit the people in any way Is there any beneficial clause in this Bill?

THE VICE-CHAIRMAN: Please address the Chair and conclude.

SHRI S. VIDUTHALAI VIRUMBI: I am concluding, Sir. Sir, I was responding to the Minister.

Sir, this Bill is against the wishes of the people. Therefore, I oppose this Bill tooth and nail. With these words, I thank you very much.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Shri Jalaludin Ansary, please conclude in one minute.

श्री जलालहोन श्रंसारी : (बिहार)-उपसभाध्यक्ष महोदय. नेशनल श्रमेंडमेंट बिल, 1995 जिसे कि मंत्रीजी लाए हैं, इस संबंध मैं मैं कहना चाहंगा कि राष्ट्रीय राजमार्ग के निर्माण, उसके विकास रखरखाव की जिम्मेदारी केन्द्रीय सरकार की थी. लेकिन इस संशोधन के माध्यम से भ्राप चाहते हैं कि इस देश की जनता के प्रति जो आपकी सामाजिक जवाबदेही है, उससे भ्राप ग्रलग होना चाहते हैं। महोदय, मुझे महसूस होता है कि ग्राप हर क्षेत्र में सामाजिक जवाबदेही से भागते चले जा रहे हैं श्रीर इसे निजी लोगों के हाथों में या विदेशी कंमनियों के हाथों में देकर ब्राप ब्रपने करंब्य की इति-श्री करना चाहते हैं श्रीर इसीलिए सेक्शन -8 (ए) ग्रीर (बी) में संशोधन के रूप में लाकर स्राप उनको यहां स्राने का न्यौता दे रहे हैं। महोदय, में हर क्षेत्र में निजीकरण का विरोधी नहीं हं, लेकिन इस मामले में हमारी भ्राशंका मजबत हैं कि आप इस देश की निजी कंपनियों से नहीं, निजी ठेकेदारों से नहीं बल्कि ग्राप विदेशी कंपनियों के लिए रास्ता निकालना चाहते हैं। मैं भ्राप को कहना चाहता हूं कि ग्राप ग्रपनी जवाबदेही से भागिए नहीं श्रीर अगर इस तरह भागने लगेंगें तो सारी जवाबदेहियों को छोड़कर ग्रापको भाग जाना होगा । इसलिए ग्राप ग्रीर गलती मत कीजिए । महोदय, इस बिल के माध्यम से हमको मंत्री महोदय की मंशा पर ही सक है ग्रीर चूंकि समय नहीं इस्लिए में ग्रपनी पार्टी भारतीय कम्यनिस्ट पार्टी की स्रोर से इस बिल का जोरदार विरोधः करता हुं।

महोदय, श्रंत में में सरकार से कहन। चाहता हूं कि इस तरह का संशोधन कर के भ्राप विदेशी कंपनियों को श्राने मत दीजिए नहीं तो इसके बड़े भारी दुष्परि-णाम हमारे देश को होने वाला है श्रौर The National Highways (Amendment)

[क्षीजलालुद्दीन अंसारी] यह दूष्परिणाम श्रापके साथ भी होगा इसलिए ग्राप इस जवाबदेही से भागिए मत, यही मुझे कहना हैं।

उपसभाध्यत (श्री स्रेश पचौरी) : श्री देग्विजय सिंह : भ्रनुपस्थित । श्रो सतीश

Please conclude in two minutes.

SHRI SATISH PRADHAN (Maharashtra): Sir, I will not be able to conclude in two minutes.

महोदय, यह जा नेशनल हायवेज अमेंडमेंट बिल हैं, इसके संबंध में कुछ चीजे सरकार के ध्यान में ग्राप के माध्यम स मंत्रो जो के सामने रखना चाहता हुं श्रीर ग्रामा करता हूं कि सरकार उनपर ध्यान देकर विचार करे तो अच्छा रहेगा।

उपसभाध्यक्ष महोदय पहलो बाल यह है कि ग्रमी तक सभी नेशनल हायवेज का मेंटनेंस जौर दतन रोड्स बनानेकापूरा कार्य स्टेट गवर्नमेंट की तरफ से सेंट्रल गवर्नमेंट करवाती रही है, लेकिन ग्रब इस बिल के अमेंडमेंट के बाद स्टेट गवर्नमेंट्स को ग्राप काम देना बंद करेंगे ग्रींर डायरेक्टली करेंगे ये इस बारे में ग्रपना जवाब देते समय यदि खुलासा कर तो भ्रच्छा रहेगा दूसरी बात, नेशनल हायवेज बनेंगे ता जहां से ये नेशनल हायवेज जाते हैं तो कई म्युनि-सिपल एरियाज से पास होते हैं और हर म्युनिसिपल एरिया में म्युनिसिपेल्टीज की सब सिवसज उस के मंदर से जाती है। तो ग्रभी जो नई कंपनीज ग्राने वाली हैं गवर्नमेंट के बदले में (व्यवधान)वाहर से भी जाते हैं, लेकिन बाहर से बाय-पास करके सब जगह नहीं जाते हैं । इसलिए ग्रापको ख्याल रखना पड़ेगा कि इन सर्विसेस के बारे में ग्रापकी क्या व्यवस्था रहेगी, क्या रूल्स ग्राप बनाने वाले हैं ? इस संबंध में 4.00 P.M. स्पष्ट भूमिका रखनी होगी। एक ग्रीर बात मैं ग्रापके सामने रखना जाहता हूं ग्रौर वह यह कि मैं नेशनल

हाइवेज पर काफी घुमता हूं। इन नेशनल

हाइवेज पर काफी स्पीड ब्रेकर होते हैं। मैं ग्रापसे विनती करता हूं कि स्पीड ब्रेकर के बारे में क्या हम^{ें} कोई नेशनल पालिसी बनाकर नहीं रख सकते ? स्पीड ब्रेकर का साइज तय नहीं कर सकते कि उसका साईज कितना होगा ? इसके बारे में निर्णय होना चाहिए । क्या हम कोई निर्णय करके इस पर बात नहीं कर सकते ग्रगर ग्राप ऐसा कुछ करेंगे तो ग्रच्छा रहेगा । यह मेरा सुझाव स्नापके लिए है।

महोदय, एक बात और आपके माध्यम से कहनी है कि नेशनल हाइवे पर गुजरते समय हैवी ट्रैफिक काफी चलता है। उसकी हैडलाइट का ऐसा है कि एक एक ब्रादमी **चार-चार, छह-छह, ब्राठ-ब्रा**ठ हैडलाइट लगाकर चलता है। पुराने जमाने में ग्राधी लाइट बंद की जाती थी, ग्राधी लाइट को काला रखा जाता था। अब ऐसा कोई नहीं करता है, जिससे लोगों को काफी तकलीफ होती है ग्रौर बहुत सारे एक्ससीडेंट होते हैं। इसके बारे में भ्राप क्या करने वाले हैं? इस बारे में ग्रगर ग्राप बताएंगे तो ग्रन्छा रहेगा ।

महोदय, ग्रगली बात ऐसी है कि स्टेट गवर्नभेंट को रोड मेंटीनेन्स के लिए ग्राप सिर्फ 9 परसेंट एजेम्सी जार्जग्राज तक किया करते थे श्रोर स्टेट गवर्नमेंट की मांग 30 परसेंट की थी। इसके लिए वित्त मंत्रालय ने एक स्टडो ग्रुप भी ऐपायंट किया था, जिसकी रिपोर्ट ब्राई, लेकिन उसके बारे में ग्रापने ग्रभो तक कोई निर्णय नहीं लिया है मैं मंत्री महोदय से जानना चाहता हूं कि इसके बारे में ग्राप कब निर्णय लेने वाले हैं श्रीर कब तक स्टेट गवर्नमेंट को यह सुविधा देने वाले हैं ? इसकें बारे में भी श्राप बात करोगे तो ज्यादा भ्रच्छा रहेगा।

महोदय, ग्राखिरी बात मैं ग्रापके सामने रखना चाहता हूं कि हमारे यहां जो नेशनल हाइवे के ऊपरे ट्रेफिक चलता है, उस रोड को बनाने के लिए जो मशीनरी हम काम में लाते हैं, मशीनरी में जिस रोलर को यूज करते हैं उसका वेट 8 टन या 10 टन होता है और जो ट्रैफिक चलता है उसका वजन 30-30 टन, 40-40 टन होता है, जो उसपर गुजरता

हैं । इसके बारे में भी ग्राप कुछ बताएं कि क्या करने वाले हैं ?

इतना ही मैं श्रापके सामने रखना चाहता हूं और श्रापको धन्यवाद देता हूं

SHRI JAGDISH TYTLER: Sir, I am grateful to the Members who have supported the Bill. Some have supported it with conditions and some wanted to know more about it. I hope I will be able to satisfy them with my answers. As I understand,

ऐसा लग रहा है कि इस बिल के बारे में कुछ मालूम नहीं है श्रोर ऐसा लग रहा है कि हम देश को पूरा बेचने की कोशिश कर रहे हैं। मैं ग्रापको पहले यह बताने की कोशिश कर रहा हूं कि इस देश के श्रंदर 2 मिलियन किलोमीटर सड़कें हैं, जिसमें से 34,058 किलोमीटर नेशनल हाइवे हैं, बाकी स्टेट की है ग्रौर जिनकी कंडीशन बिल्कुल ठीक नहीं है । सिर्फ 5 परसेंट नेशनल हाइवे हैं, जिनकी 4 लाइन हैं, 80 परसेंट 2 लाइन हैं, 15 परसेंट सिंगल लाइन हैं । स्टेट चोफ मिनिस्टर्स ने, मैम्बर्स पार्लियामेंट ने जो मांग की है, **त्रगर ग्राज उनके लिए मुझे पैसा** मिले उनकी मैण्टीनेंस के लिए ग्रीर कुछ बनाने के लिए तो मुझे 80,000 कराड़ रुपया चाहिए । वह पैसा न हमारे पास है ग्रीर नहीं मैं सोचता हूं कि मुझे जल्दी से गवर्न-मेंट से मिलने वाला है। मैं एक बात यह भी कहना चाहता हूं कि इन सड़कों का ज्यादा से ज्यादा लोग इस्तेमाल करने लगे हैं, 40 परसेंट पब्लिक ग्रौर 80 परसेंट कारगो तकरीबन इन सड़कों से ही रहा है। यही कारण है कि 50 से 60 हजार लोग हर साल मरते हैं स्रीर जिसका कारण यह है कि सड़कें इतनी नहीं हैं।

सर, मैं ज्यादा लंबा न जाते हुए एक ही बात कहना चाहता हूं कि एशियन डवलपमेंट बैंक ने एक फिजिबल स्टडी की थी, जिसमें 10,000 किलोमीटर सड़कों की जरूरत इस देश में बताई थी। उस स्टडी को लेते हुए हमने यह प्लानिंग मन में रखी है कि चंडीगढ से लेकर श्रमृतसर-दिल्ली, दिल्ली से पटना-कलकत्ता-भुवने**श्वर-**मद्रास राइट भ्रप्टू कन्याकुमारी, भौर इधर राजस्थान से होती हुई, गुजरात से होती हुई बम्बई-बंगलौर, केरल से होती हुई सीधी कन्याकुमारी तक ग्रौर बीच में सीधी सड़क दिल्ली से लेती हुई सीधी कन्याकुमारी मैसूर की तरफ होती हुई ग्रौर एक सड़क बंबई से लेकर पुरी-कलकत्ता तक और यह कलकत्ता वाली न्नागे नार्थ ईस्टर्न रीजन को मिलेगी... मगर नार्थ-ईस्टर्न रीजन के ग्रंदर क्योंकि कई सवाल उठाए थे, ग्राज नही उठेकि शायद हमारा बार्डर है, इसलिए फारनर्स है, इसलिप फारनर्स को वहां नहीं दे रहे हैं । वे सड़कें बार्डर रोड़ के ग्रंदर ग्राती हैं भ्रौर वे बार्डर रोड़ से ही कराएंगे। ग्रौर एक बात मैं जरूर बताना चाहंगा मैम्बर्स की कि जो गवर्नमेंट की तरफ से सोशियल आब्लीगेशन्स हैं, जो सड़कें बननी हैं, जो बजट से मुझे पैसा मिलना है, जो मुझे सड़कों के लिए स्टेट्स को देना है, उसके ग्रंदर एक पैसे की भी कमी नहीं होगी । वह सोसियत म्राब्ली-गेशन चलता रहेगा और ये नई सड़कें जिनकों में सुपर हाइवेज कह सकता हूं, बनेंगी स्रीर उनका अल्टरनेटिव जो नेशनल हाइवेज हिन्दुस्तान गवर्नमेंट की हैं, वे रहेंगी वे रहेंगी जो ग्राज हैं।

SHRI S. JAIPAL REDDY: Once the auto bonds are built up, these notional highways will be neglected.

SHRI JAGDISH TYTLER: Mr. Reddy, why flon't you listen to my whole sentence before you make your point? Please listen.

मैंने कहा कि गवनमेंट जो पैसा इन नेशनल हाइवेज के लिए दे रही है और उसमें जो मेंटेंनेंस है, उसमें से एक नया पैसा भी कम नहीं होगा और जिस हिसाब से मुझे ग्राहिस्ता-ग्राहिस्ता पैसा ज्यादा मिलता रहेगा और ग्रगर वे मेंटेनें स नहीं कर सकेंगे तो वह सैंट्रल गवर्नमेंट की कमजोरी है, स्टेट गवर्नमेंट की कम-जोरी है, हम बाहर वाले लोगों को य

[Shri Jagdish Tytler]

प्राइवेट कम्प्नीच को उसके लिए जिम्मेदार नहीं बना सकते । उन पर जिम्मेदारी हम डालेंगे जो ग्राटो-दांड्स जो संड्कें बनाएगा । जो पैसा देना चाहेगा, वह उन सड़कों का इस्तेमाल करेगा । जो चाहता है कि मैं उस सड़क पर नहीं जाना चाहता, उसके लिए फी वेज हमारे, जिस पर ग्राज भी हमारे लोग जाते हैं ग्रौर यह नहीं है कि हम ग्राज के बाद पह बंद कर देंगे और नेशनल हाइ-वेज पर एक भी सड़क नहीं बनेगी, वह वर्क कांटीन्य चलता रहेगा । मगर जैना ट्रेफिक हम हिन्दुस्तान में देख रहे हैं, जिस तरह से ग्रोथ हो रही है, जित तरह से पोर्ट्स में कंजेशन है ग्रौर पोर्ट्स् से सारे देश में सामान ले जाने के लिए जितनी यड़कों चाहिए, उतनी सड़कों नहीं हैं, उनका पूरा करने के लिए ये नई स्कीम्स बताई है ।

The National High-

ways (Amendment)

मैं एक बात श्रीर बताना चाहता हं कि ये स्कीम्स सिर्फ फारनर्स के लिए नहीं है। ग्रापको जानकर खुशी होगी कि हमने ग्रमी फिजिबल स्टडी के लिए एक एकोरीमेंट करा था जिसमें 99 परसेंट इंडियन कम्।नीज हैं जिन्होंने आकर उसके ग्रंदर भाग लिया ग्रौर में सोचता हूं कि यह भी हमें मालूम है कि जिलनी मेजर, बड़ी कम्मनीज हैं हिन्दुस्तान की, वही हमें कह रही है कि दिल्ली सें बड़ौडा से सरत श्रीर बम्बई की सड़क हम लेंगे। हमने कहा कि 4-4, 5-5 या 6-6 हजार करोड़ की सड़क हैं। हमने कहा कि जब हम धह फैसला करेंगे तो हम चाहेंगे कि हिन्दुस्तानियों को इसके बनाने के लिए कहे। मगर कोई कहे कि बाहर वाले लोग ग्राकर के एकदम से पैसा लगाएं श्रीर फिरजाते वक्त हम कहें कि पैसा नहीं ले जा सकते तो मैं नहीं सोचता कि इसमें कोई ऐना करेगा क्योंकि यह बिजनेस है पार्टनरिशय के लिए जब भी कोई इन्वेस्टमेंट लगाए, मग्र एक कल्पना कोजिए, उसी के हिसाब से उसकी इक्विटी होगो । कोई पत्यर बाहर से नहीं आएंगे, बाहर से नहीं ग्राएगा, बाहर से नहीं भ्राएंगे, इंजीनवर बाहर से नहीं श्राएंगे, मोस्ट श्राफ दि मशीन्स बाहर

से नहीं ग्राएंगी, सिर्फ हाइटेक मशीन जो हिन्दुस्तान में नहीं बनती हैं, वे मशीनें वे लाएंगे । मगर मैं समझता हूं कि जैसे ऐक्साइज ड्यूटी हमने कम जरुरे की इनके इक्तिप्रमेंट के लिए, मगर फिर भी जो मशीनें हिन्दुस्तान में बनती हैं, वे मशीनें काफी सस्ती हैं बाहर की मशीनों के हिसाब से । इसलिए यह कहना कि यह बिल हमने यह मद्देनजर रखकर कि बाहर की कम्पनियां ही सिर्फ ग्राएंगी, महेतजर रखकर बनाया हैं, यह बिल्कुल गलत बात है।

दूसरी बात है कि कोई कांट्रेक्ट किसी की शक्ल देखकर या लैटर भेजकर नहीं दिया जाएगा । ये ग्रोपन टेडर होंगे, ग्लोबल टेंडर निकाले जाएंगे ग्रीर जो कम से कम हम लोगों को टॉल-टैक्स देगा, उसी के हिसाब से उसकी सड़क बनाने के लिए दी जाएगी मैं समझता हूं कि, रेड्डी साहब, श्रापके मन से यह बात बिल्कुल निकल जानी चाहिए कि केवल बाहर कम्पनीज ही ग्राएंगी, हिन्दुस्तान की कम्पनीज म्राएंगी और हम पूरी कोशिश करेंगे... (व्यवधान) . . .

श्री एस व जयपान रेड्डी : श्राप ऐश्योरेंस दीजिए ।

श्री जगदीश टाइटलर: मैं तो कह रहा हूं कि ग्राएंगी हिन्दुस्तान की कम्पनियां **ग्रौर मेरा दिल कहता है कि हमने जो** अभी एक्सपेरिमेंट किया है, अभी आपकी बताया तो हैं कि. तकरीबन् (व्यवधान) . . .

श्री एस० जयनाल रेडडी: दिल से काम मत लीजिए, दिमाग से काम लीजिए ।

श्री जगदीश टाइटलर: दिमाग से ही काम लिया जा रहा हैं, तभी हम सामने अपए हैं पने ता शरु में ही कड़ दिना कि मैंने पढ़ा नहीं, ग्रापने दिमाग इस्तेमाल नहीं करा । ग्रार सुन लेते, पड लेते तो शायद मेंरी वात, मेरा जवाब ग्रासान लगता ।

ways (Amendment) [उपस्कावित पीठासीन हुई ।]

में ग्रापको यह बताना चाहता हूं कि हिन्द्स्तान के अंदर नौकरियां मिलेंगी, हिन्दुस्तान के ग्रंदर बहुत बड़ी एक्टिविटीज होंगी, हजारों करोड़ों मजदूरों को यहां पर नी करियां मिलेंगी । बाहर से कोई मजदूर नहीं लाने दिया जाएगा, बाहर से काई पत्थर नहीं लाने दिया जाएगा, बाहर से सीमेंट नहीं लाने दिया जाएगा । श्रापको यहां से मिट्टी, खुदाई यह सारी की सारी हिन्दुस्तान के लोगों से ही मिलेंगी। यह डॉलर में जो मधर्नमेंट का उस वक्त का कानुन होगा, उसी के हिसाब से वह अपना पैमा बाहर लेकर जाएंगे। यह नहीं है कि मैं असके लिए कोई नया कान्न बनाऊं। मुझे पूरा विश्वास है कि हम बहुत बड़ी एक्टिबिटीज इस देश के ग्रंदर करेंगे । हमें 10-12 हजार किलोमीटर सब्कों की जरुरत है। हम सोचते हैं कि इस बिल के ग्राने से बाहर की कम्पनियां श्रीर हिन्दुस्तान की कम्पनिवां दोनों मिलकर यह सड़कें बनाएंगी श्रीर एक बहुत बड़ी हमें सुविधा मिलेगी।

मैं चाहूंगा कि मैं सबको धन्यवाद करता हूं। ग्रागर कोई बात रह गई हैं तो मैं उसका जवाब देने के लिए तैयार हूं।

उपभापति : श्रापका अमेंडमेंट हैं ?

भी महेश्वर सिंह: अमेंडमेंट तो वाद में है मैडम, मैंने तीन प्रश्न उठाए थे। एक का तो जवाब मंत्री जी ने दे दिया कि टैंडर्स होंगे। मेरा दूसरा प्रश्न यह था जैसा आपने स्वयं कहा कि इसमें स्वदेशी कम्मनियां भी आएंगी। किन्निन आप यह गहीं कहेंगे— ही आएंगी।" यह नहीं आप कह रहे हैं। इसका मतलब है कि विदेशी कमानियां भी आएंगी। यह तो आप मामते हैं। अब इसकी कालाविय कितनी हांगी? एक सड़क पर फीस लगाने का अधिकार उनको दे दिया। यह फीस कितने समय तक रहेगी, इसका कोई टाईम लिमिट रहेगा या कोई धनका लिमिट रहेगा, किस प्रकार से करेंगे? मेरा दूसरा प्रश्न वह था—माना, ्क कम्पनी आखिर ्क सड़क पर आज ्क हजार करोड़ रूपया लगाती है। तो जब वह रिटर्न आएगा तथां विदेशों कम्पनी बीच में आती हैं तो क्वा आप उसको वह अधिकार देंगे कि उस पैसे को वह फॉरेन करेंसी में कंवर्ट करके अपने देश में ले जाए या इसी देश में रहेगा ?

श्री अगदीश टाइटलर: हमने तीस साल की मेक्सिमम लिमिट रखी हैं। तकरीबन-तकरीबन वह सारी दुनियां में— चायना, मेक्सिको, जापान वगरह जो श्री देश हैं वहां पर तीम साल की है ग्रीर इससे...(व्यवधान)

श्री दिग्विजय तिहः (विहार) मंत्री जी, मैं एक बात पूछना चाहता हूं।

उप त**भापति** : पूरी बात तो कर लेने दीजिए ।

श्री दिश्विजय तिहः मैं बोला नहीं, इसिलए मैंने ग्रयना समय छोड़ दिया । मैं इसी में पूछ लेता हूं ।

जापान की कुछ कम्पनियों ने थाईलैंड में रोड बनाई है। मैं उन मालिको को भी जानता हूं। मुझको यहां जानकारी है कि सात साल से प्यारह साल का उनका पीरियड रहा है। क्या उस फिजिबिलिधी रिपोर्ट को भी ग्रापने देखा हैं या उसकी जानकारी ग्रापको है या सहीं?

श्री जमबीश टाइटलर: हमने अपने देश की सड़कों की फिजिबिलटी रिपोर्ट बनाई है। जो श्रादमी काट करेगा तो उसकी रिपोर्ट को देखकर ही करेगा। हमने मेक्सिमम पीरियड 30 साल का रखा है। यह नहीं कि तीस साल के पहले कोई खत्म नहीं कर सकता। जो टोल है उनकों मन मजौं स टोल नहीं ल्याने दिया जाएगा। गवनमेंट एक कमेडी-नेशनल हाईवे श्रायारिटी फर्स्ट जनवरी, 95 को चालू हो गई है। इसके चेयरमैन श्रीर इसके मेबर मी हैं। उसको पूरा मॉनिटरिंग किया जाएगा श्रीर जो भी

[श्री जगदीश टाइटलर]

फेंसिलिटीज हाईवेज पर बनेगी वह पैसा उनके खर्चे में कम करके उनका उसी हिसाब से टोल कम करना पड़ेगा।

श्री संव प्रिय गौतन : उपसभापति महोदया, मैं श्रपना अनुभव बता रहा हूं। पी0 डब्ल्यू 0 डी 0 का नेशनल हाईवे नम्बर 24 है। जो गाजियाबाद-मुरादाबाद जाता है। हिंडन पर पूल बनायाँ गया। इसको। पी 0डब्ल्यू 0डी 0 सीर सी 0पी 0डब्ल् 0डी 0 बनाते हैं ग्रीर यह कर वसूली का ठेका देते हैं ठेकेदारों को । यह कर वसूली के सब टेकेदार माफिया हैं। जितना पैसा लगता है यह उससे कई गुना वसूल कर लेते हैं। ग्रापका कोई कंट्रोल नहीं है। मैं चलकर दिखा देता हूं आपको और मैं भवसर जाता हूं। जितना पैमा पाठ डब्लु 0 डी 0 वसूल करती है उससे तान्ताना वसूल कर लिया ग्रीर ग्रभी तक भी वह वहां से नहीं हटे है। स्राप कह रहे हैं कि---हम कट्रोल रखेंगे । जब ग्रापका इन पर **कंट्रोल न**हीं है तो उन पर क्या कंट्राल होगा और कैसे आप केलकुट करेंगे--नम्बर-1, नम्बर-2, भ्रापने यह कहा कि मिट्टी यहां की होगी। हमें तो इसमें भी शक है। लेकिन यकीन कर लेते हैं। जब गोबर बाहर से मंगा रहे हो तो मिट्टी भी बाहर से आ सकती है। लेकिन फिर भी चलिए, मिट्टी यहां की होगी । लेकिन क्या कोई इस बात का एग्रीमेंट होगा कि सीमेंट वगैरह काई भी मैटीरियल विदेश स नहीं भ्राएगा भीर क्या यह भ्रापके टेंडर की गर्त होगी ? भ्राप एश्यूरेंस दें यहां पर, तब तो ग्रापकी बात सही है, वरना युझे भय है कि जब कोयला, मिट्टी सारी चीजें बाहर से ग्रा सकती हैं तो सीमेंट भी बाहर से ग्रासकता है।

SHRI JAGDISH TYTLER: Madam, first of all, one thing I forgot to mention that there are no Government guarantees. Now, we have told them that there will be no Government guarantees. That is all what... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam,... (Interruptions).

THE DEPUTY CHAIRMAN: Now, we have to pass the Bill.

SHRI GOVINDRAM MIRI: Madam, only one question.

THE DEPUTY CHAIRMAN: You all agreed for one hour to pass this Bill in the Business Advisory Committee.

SHRI GOVINDRAM MIRI: Only one clarification, Madam. ... (Interruptions).

SHRI S. JAIPAL REDDY: Madam. none of the questions, many of the questions. I would say, to be fair to the Minister, that I raised, has been answered. The Minister said, according to his information, the Indian private companies are cosing up to his arms, but he has not given an assurance on record that multinationals will not be permitted. When 99% of the companies that came forward, in this regard, belong to the private sector, why is it the Minister cannot give this assurance? That is number one, Madam. Number two: He said, "We don't have money." The Governments in India may not have money, India has money. I asked him whether the multinationals will be prevented from raising money in the Indian capital market, whether they will be prevented from raising money through Indian financial institutions, and he has not answered.

SHRI JAGDISH TYTLER: It is very strange when you are talking of business ethics, to be telling the businessmen how you should come and conduct your business. The only thing which the Government will monitor is whether they obey the law of this nation and if they can raise money through the Indian market. under our laws.

इस देश का जो कानून होगा उसीके हिसाब से उनको अलाऊ करेंगे।

श्री एस० जयपाल रेड्डी : कानून तो आप लोग बना रहे हैं।
I know, Madam

श्री मोहस्यद अफजरू उर्फ मीस ः अफजरू .पैसा जाएगा बाहर

When he is saying that you are raising the money from here.

THE DEPUTY CHAIRMAN: Mr. Afzal, please sit down.

श्री अगदीश टाइटलर हम थोड़े ना बना रहे है। क्या कर रहे हैं।

SHRI S. JAIPAL REDDY: Madam, J have experience with Mr. Tytler. He is a very experienced Minister. happened to be in the Lok Sabha. when he was the Minister for Food Processing. I raised many questions about the unviability and expert conditionalities which he was imposing on Pepsi and all my gloomy predictions came true. Therefore, I don't accuse him of lack of experience all, but the point is, he is trying to scuttle this question deliberately, whether the multinationals will overcapitalise the project and will raise all the money in the Indian capital market. They will raise all the money from Indian financial institutions, money will come from outside, and only profits will go from India to outside in dollars.

श्री दिग्विजय सिंह : यह बहुत इम्मो-र्टेंग्ट सवाल है उपसभापित महोदया । जितना इनवेस्टमेंट ग्राया है, मैं बता देता हूं।

उपसभापति : जवाब तो देने दीजिए।

श्री दिग्विजय सिंह: मैं इसी में जोड़ कर पूछूंगा। जितना इनवेस्टमेंट ग्राया है, बार-बार कहा जा रहा है कि सत्तर ह्जार करोड़, ग्रस्सी हजार करोड़ का प्राजेक्ट लिया हुग्रा है। इनवेस्टमेंट ग्राया है तीन हजार करोड़ रुपए का या उससे भी कम ग्राया है। इसका मतलब है कि उस सारे प्रोजेक्ट के पैसे यहीं से निकाले जा रहे हैं। श्री जभदीश टाइटलर नहीं, नहीं। यहीं तो गलती है।....(व्यवधान)....

श्री दि जिल्ला सिंह: ग्रापके लिए कुछ नहीं हुग्रा लेकिन हमारे लिए हुग्रा कि साठ हजार करोड़, अस्सी हजार करोड़ रूपया इस देश का ले और चालीस हजार करोड़ का विदेश जाए। ये ग्रापने 60:40 की ई किवटी लगा रखी है। ग्रापके लिए कुछ नहीं हुग्रा पर मेरे लिए हुग्रा हैं

उपसभापति: गुस्सा मत करिए। जवाबतोदेनेदीजिए।

श्री दिग्विजय सिंह : यहीं कह रहे हैं कि क्या हुआ ? यही हुआ ।

उपसभापति वे बता रहे हैं म, जो मंत्री हैं उनसे पूछिए । दूसरों से मयों पूछ रहे हैं ।

श्री जगदीश टाइटलर : ऐसा है कि जो भी इंसान जितनी ईक्विटी लाएगा बाहर से उतना ही उसका पैसा ले जाया जाएगा बाहर ।

SHRI DINESHBHAI TRIVEDI:...He is coming from outside...(Interruptions)...

SHRI S. JAIPAL REDDY: Madam, they will invest only 25% of the value and the remaining 75% is raised from the market here ... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Tytler, you mean to say that whatever money the investor is bringing from abroad, only that much he will be allowed to take back?...(Interruptions)...

SHRI JAGDISH TYTLER: The Finance Minister has very clearly stated on the foreign investment in India and the returns, and this will be followed strictly. ...(Interruptions)...

श्री सतीश श्रधान: महोदया, मैं सिर्फ एक ही बात पर खुलासा चाहता हूं। मंत्री जी ने बोलते समय बताया है कि यह पुराने हाइबेज जो हैं, जो हमारे श्राज के हाइबेज हैं, यह वेसे ही रहेंगे श्रीर नये हाईबे बनेंगे लेकिन पुराने हाइबेंज के

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): The machine did not work at all. ... (Interruptions).

THE DEPUTY CHAIRMAN: All right. Please. Okay. All right. I heard it.

Now, I would request Secretary-General to do it again. I will explain it. ... (Interruptions). Please listen first.

एक मिनट ग्राप चुप रहिए !

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, just a point of information. Has this new marchine been provided by a multinational company?

श्री चतुरातन सिश्च : बोट भी ऐसे ही होगा क्या ?

THE IDEPUTY CHAIRMAN: At least the fingers which are pressing the buttons, are very much national. I do not know about the machine.

With the first dong, you press both the buttons and keep them pressed till the second dong. Then you release them because, if you release the fingers in between, the vote will not be registered.

श्री जगवीश प्रसाद माथुर (उत्तर प्रदेश): मशीन में टोटल 45 हैं जबिक यहां बहुत ज्यादा मेम्बर्स हैं।

SHRI SIKANDER BAKHT: I know the system, I did no release the fingers in between

DR. BIPLAB DASGUPTA: In spite of my keeping the buttons pressed, my vote was not recorded.

THE 1)EPUTY CHAIRMAN: We will do it again:

DR. BIPLAB DASGUPTA: Madam, there is a button "Vote now". This button was not activated. ... (Interruptions).

THE DEPUTY CHEAIRMAN: Now, everybody, please sit down. ... (Interruptions).

The number shown is small. There are a lot more people.

Secretary-General will start the voting process.

SECRETARY-GENERAL: Hon. Members, I am starting the voting process.

DR. BIPLAB DASGUPTA: My vote has not been recorded.

SHRI JAGDISH PRASAD MATHUR: There is something wrong with the machine. It is showing 78.

यह तो टोटल 78 हैं जबिक मेम्बर्स बहुत ज्यादा हैं।

THE DEPUTY CHAIRMAN: The question is:

That the Bill be passed.

The House divided.

THE DEPUTY CHAIRMAN:

Ayes

Noes 28 AYES—69

Ahluwalia, Shri S. S. Alva, Shrimati Margaret

Aram, Dr. M. Bakht, Shri Sikander

Balbir Singh, Shri Barongpa, Shri Sushil

Chaturvedi, Shri Bhuvnesh

Chavan, Shri S. B.

Dard. Shri Jagir Singh

Dave, Shri Anantray Devshanker

Deo, Shri V. Kishore Chandra S.

Desai, Shri Jagesh

Dhawan, Shri R. K.

Dutta, Dr. B. B.

Fotedar, Shri Makhan Lal Gautam, Shri Sangh Priya

Gupta, Shri Narain Prasad Hanumanthappa, Shri H.

ways (Amendment) Hariprasad, Shri B. K.

Hiphel, Shri

Jayadevappa, Shri K.R.

Jichkar, Dr. Shrikant Ramchandra

The National High-

Kalita, Shri Bhubaneswar

Kalyan, Shri Mohindar Singh

Khan Shri K. Rahman

Khan, Shri Mohd. Masud

Khaparde, Miss Saroj

Kohli, Shri O. P.

Kore, Shri Prabhakar B.

Korwar, Shri Gundappa

Maheshwar Singh, Shri

Majumdur, Shri Sudhir Ranjan

Malhotia, Prof. Vijay Kumar

Mangrola, Shri Kanaksinh Mohansinh Matang Sinh, Shri

Mathur, Shri Jagdish Prasad

Miri, Shri Govindram

Mishra, Dr. Jagannath

Nomani, Maulana Habibur Rahman

Pachoui'i, Shri Suresh

Parmar, Shri Rajubhai A.

Patel, Shri Ahmed Mohmedbhai

Patil, Shri Gopalrao Vithalrao

Pillai, Shri Thennala Balakrishna

Raghavji, Shri

Rajagopal, Shri O.

Ram Ratan Ram, Shri

Ramfi Lal, Shrì

Ravi, Shri Vayalar

Reddy, Shri G. Prathapa

Reddy, thri T. Venkatram

Sanadi, Prof. I. G.

Sarma, Shrimati Basanti

Satchidananda, Shri

Sharma, Shri Venod

Shastri, Shri Vishnu Kant

Shukla, Shri Chimanbhai Haribhai

Singh, Dr. Ranbir

Singla, Shri Surinder Kumar

Solanki, Shri Gopalsinh G.

Solanki, Shfi Madhavsinh Swell, Shri G. G.

Thakur, Shri Rameshwar

Topden, Shri Karma

Upendra, Shri P.

Varma, Prof. Ram Bakhsh Singh

Verma, Shrimati Veena

Yadava, Shri Bal Ram Singh Yonggam, Shri Nyodek

NOES-28

Ansari, Shri Jalaludin Bisi, Shri Sanatan

Das, Shrimati Mira Dasgupta, Dr. Biplab

Das Gupta, Shri Gurudas

Gohain, Shri Bhadreswar Madhavan, Shri S.

Md. Salim, Shri

Mishra, Shri Chaturanan

Mohammed Afzal alias Meem Afzal.

Mohanty, Shri Sarada

Nallasivan, Shri A.

Panda, Shrimati Ila

Pandey, Shrimati Chandra Kala

Rai, Shri Ratna Bahadur

Raju, Shri J. S.

Reddy, Shri S. Jaipal

Samantaray, Shri Pravat Kumar

Sayeed, Mufti Mohd. Singh, Shri Digvijay

Singh, Shri W. Kulabidhu

Sinha, Shrimati Kamla

Swaminathan, Shri G.

Trivedi, Shri Dineshbhai

Veerappan, Shri K. K.

Viduthalai Virumbi, Shri S.

Yadav, Shri Ranjan Prasad

Yadav, Shri Naresh

The motion was adorted.

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THE DEPUTY CHAIRMAN: Our age-old manual system has given the result...(Interruptions).

SHRI S. JAIPAL REDDY: Madam, the BJP and the Congress (I) are on the same wave-length in regard to economic policy matters. (Interruptions).

SHRI JAGDISH TYTLER: Madam, I would like to go on record that the State Government of the State Mr. Reddy comes from is a party which has already signed the contract. (Interruptions).

SHRI SIKANDER BAKHT: Mr. Jaipal Reddy did not vote for our amendment.

SHRI JAGDISH TYTLER: Madam, both the Government of Karnataka and the Government of West Bengal have signed contracts with multinationals...(Interruptions)...

भी चतुरानन सिश्च: जो रोड बनेगी क्या जयपाल रेड्डी उस पर चल सकते है ?

उपसभापति : वह भी उस रोड पर जा सकते है ।

प्रो० विजय कुमार मल्होता : कर्नाटक गवर्नमेंट ने क्या किया ?

श्री जगबीश टाइटलर: ग्रालरेडी साइन कर दिया ।

THE DEPUTY CHAIRMAN: Now, we have the Maternity Benefit (Amendment) Bill, 1995 listed with us. Mr. P. A. Sangma is sitting in this House since morning to deliver his

Bill...(Interruptions) ...Mr. Sangma, you have to wait for one more hour until we get the Kashmir matter cleared. We have got a Statutory Resolution on Jammu and Kashmir.

SHRI CHATURANAN MISHRA: That would give him serious Iabour pains!

DR. BIPLAB DASGUPTA: He will be delivering it without any benefit...(Interruptions)...

THE MINISTER OF LABOUR (SHRI P. A. SANGMA): It is a small Bill, we can pass it without any discussion.

श्रीमती मालती शर्मा: यह छोटा नहीं, बहुत महत्वपूर्ण विषय है। इस पर चर्चा होनी चाहिए। माननीय मंत्री जी दो दिन से चले ग्रा रहे हैं।

SHRI JAGDISH TYTLER: Only lady Members should speak on this Bill.

DR. BIPLAB DASGUPTA: Shrimati Chandra Kala Pandey and Shrimati Kamla Sinha wanted to speak on this Bill. Let them speak. ...(Interruptions)...

THE DEPUTY CHAIRMAN: If the Members want to discuss the Maternity Benefit (Amendment) Bill, 1995, we have given one hour for this Bill. I have no objection if the lady Members or male Members want to discuss it. But we have this Statutory Resolution on Jammu and Kashmir. We will take up first the Statutory Resolution and then the Maternity Benefit (Amendment) Bill, 1995. If anybody wants to speak on it, they can do solt is a good Bill. I would like the Members to give some good suggestions, if there are any.

Now, Shri Bhuvnesh Chaturvedi.